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LAW DEPARTMENT

NOTIFICATION

*The 1st April 1944*

**No. 1489-L.**—In pursuance of the provision of rule 90 of the Orissa Legislative Assembly Rules, 1937, the following Act of the Orissa Legislative Assembly, having been assented to in His Majesty's name by the Governor on the 31st March 1944, is hereby published for general information :—

ORISSA ACT I OF 1944

**THE MADRAS ESTATES LAND (ORISSA AMENDMENT)  
ACT, 1944**

AN ACT TO AMEND THE MADRAS ESTATES LAND (AMENDMENT)  
ACT, 1934, IN ITS APPLICATION TO ORISSA

**WHEREAS** it is expedient to amend the Madras Estates Land (Amendment) Act, 1934, in its application to Orissa for the purposes hereinafter appearing ;

Madras Act  
VIII of  
1934

It is hereby enacted as follows :—

Short title and commencement **1.** (1) This Act may be called the Madras Estates Land (Orissa Amendment) Act, 1944.

(2) It shall come into force at once.

Amendment of section 127 of Madras Act VIII of 1934 **2.** In sub-section (2) of section 127 of the Madras Estates Land (Amendment) Act, 1934, for the expression " 1st day of April 1944 ", in all the places where it occurs, the expression " 1st day of April 1945 " shall be substituted and shall be deemed always to have been substituted.

By order of the Governor  
J. E. MAHER  
Secretary to Government